

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 269/MP/2021**

Subject : Petition under Section 79 (1)(b), (c) and (k) of the Electricity Act, 2003 seeking approval of the terms of Tripartite Power Sale Agreement dated 1.12.2021 between SECI, AP Discoms and GoAP for purchase of 7000 MW Solar Power with annual ceiling quantum of 17,000 MUs for 25 years.

Date of Hearing : 24.5.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioners : Southern Power Distribution Co. of Andhra Pradesh Ltd. and 3 Ors.

Respondents : Solar Energy Corporation of India Limited (SECI) and 2 Ors.

Parties Present : Shri Sidhant Kumar, Advocate, AP Discoms  
Ms. Manya Chandok, Advocate, AP Discoms  
Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Neha Singh, SECI  
Shri Atulya Kumar Naik, SECI  
Shri Shibasish Das, SECI  
Shri Mudit Jain, SECI

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioners submitted that the present matter is squarely covered by the decision of the Commission dated 2.4.2022 in Petition No. 286/AT/2021 (SECI v. Azure Power India Pvt. Ltd. and Ors.) and accordingly, the Commission may pass an appropriate order in terms of the said order.

3. Learned senior counsel for the Respondent, SECI submitted that the Commission may dispose of the present matter in terms its order dated 2.4.2022 in Petition No. 286/AT/2021, wherein the Commission has already adopted the tariff under the Power Purchase Agreements (PPAs) entered into between SECI and the Solar Developers on the basis of the Power Supply Agreements (PSAs) entered into between the SECI and the Distribution licensees including the Petitioners herein. Therefore, the present Petition is redundant at this stage. Learned senior counsel further submitted that the PSA between the Petitioners and SECI has already been approved by the Andhra Pradesh State Electricity Regulatory Commission and this has also been recorded by the Commission in its order dated 2.4.2022.

4. After hearing the learned counsel for the Petitioner and the learned senior counsel for the Respondent, SECI, the matter was reserved for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**